GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:2167 ANSWERED ON:11.03.2013 GRANT OF PATENT Gorakhnath Shri ;Tagore Shri Manicka;Yadav Shri Om Prakash

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Indian companies are applying for grant of patent of medicines;
- (b) if so, the details thereof along with patent granted/pending by various patent offices during the last three years and the current year and the reasons for delay in granting patent, patent office-wise;
- (c) whether the Indian contribution in respect of patent applications has declined as compared to other countries of the world during the said period;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the number of patent applications filed by India in World Intellectual Property Organization (WIPO) during the said period?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. S. JAGATHRAKSHAKAN)

(a) & (b): Yes, Madam. The details of the patent applications filed in medicines by Indian legal entities including companies, Research and Development Institutions & Academic Institutions, etc. are as under-

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Year Delhi Chennai Mumbai KolkataTotal 2009-2010 157 119 294 11 581 2010-2011 121 90 152 2 365 2011-2012 158 214 374 68 814 2012-13 125 170 300 54 649 (till January, 2013)
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Further, the details of the patents granted to the Indian legal entities including companies, Research and Development Institutes & Academic Institutions etc. are as under:-

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Year Delhi Chennai Mumbai Kolkata Total 2009-2010 30 2 42 1 75 2010-2011 40 6 24 2 72 2011-2012 23 1 28 0 52 2012-2013 17 6 18 0 41 (Till January, 20113
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